

[English]

Separate council for Physiotherapists

2226. SHRIMATI GEETA MUKHERJEE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government have received any representation from the Indian Association of Physiotherapists for the formation of a separate council for them; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD): (a) and (b). Yes. On the basis of the representation received from the Indian Association of Physiotherapists, it has been decided to set up a separate Council for Physiotherapists and Occupational Therapists with separate cells. Steps to set up the said Council are being taken.

Rehabilitation Centres for Drug addicts

2227. SHRI PRATAPRAO B. BHOSALE: Will the Minister of WELFARE be pleased to state:

(a) whether Government propose to implement drug laws strictly in order to check drug menace in the country and to set up rehabilitation centres for those who have already become victims of drug addition;

(b) if so, the details thereof;

(c) whether Government have taken any action in this regard; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) to (d). The Narcotic Drugs and Psychotropic Substances Act, 1985 and the Prevention of Illicit Traffic in in the country and are being implemented by the concerned agencies. Besides, a comprehensive multi-dimensional strategy to combat drug abuse has been adopted. Under the Scheme of Assistance to Voluntary Organisations for prohibition and Drug Abuse Prevention sponsored by the Ministry of Welfare 108 counselling centres, 36 de-addiction centres and 7 After-care Centres have been set up in States and Union Territories for providing counselling, de-addiction and after-care services to the victims of drug addiction.

Accommodation to Armed forces and B.S.F. Personnel In Delhi

2228. SHRI DHARMANNA MONDAYYA SADUL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether armed forces and Border Security Force personnel posted at Delhi hitherto considered for allotment of Central Government accommodation in accordance with date of priority of their joining Central Government have been excluded from the allotment list and no code number for allotment of accommodation has been provided to B.S.F.; and

(b) if so, the reasons for their exclusion and steps proposed to be taken to safeguard their interests?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) and (b). Since BSF has got its own pool having accommodation in Type-II, III, IV and V, its employees are not eligible for allotment from general pool in these categories. In other categories, however, they are entitled to get accommodation from general pool

with code No. 01630. The Armed Forces Personnel are also not eligible for allotment from general pool since Ministry of Defence have got their own pool of accommodation for them. The civilian employees of Defence establishment located in eligible zones are, however, eligible from general pool if their names have been got included in the eligibility list after fulfilling the requisite formalities.

**Accommodation for Holiday Purposes
in Metropolitan Cities**

2229. PROF. YADUNATH PANDEY:
Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Directorate of Estates has any accommodation in metropolitan cities like Bombay and Calcutta which is made available to the Government employees for holiday purposes;

(b) if so, the details thereof;

(c) the procedure for allotment of such accommodation; and

(d) the average licence fee charged for the accommodation?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) Yes, Sir.

(b) In the Central Government Touring Officers' Hostel at Bombay, Calcutta and Madras accommodation is also provided to officers even while on leave/holiday.

(c) Accommodation in the aforesaid Central Government Touring Officers' Hostel is allotted to officers on leave on first come first served basis. No advance reservation is permitted.

(d) The rates of licence fee for the accommodation in these Hostels are given in the Statement below: